

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).24242/2005  
(From the judgement and order dated 26/03/2004 in WA No. 3407/2001  
of The HIGH COURT OF KARNATAKA AT BANGALORE)  
M/S. KARNATAKA STATE FOREST INDUS.CORPN.

Petitioner(s)

VERSUS

M/S. INDIAN ROCKS Respondent(s)  
(With prayer for interim relief and office report )  
(For final disposal)  
WITH SLP(C) NO. 23148 of 2005  
(With prayer for interim relief and office report)

Date: 19/08/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA  
HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s) Mr.Shyam Divan, Sr. Adv.  
Mr. R.S. Suri,Adv.

Ms. Asha Gopalan Nair,Adv.

For Respondent(s) Mr. E.C. Vidya Sagar,Adv.  
Mr.Vikas Rojipoura, Adv.  
Ms.Sangeeta Singh, Adv.

Mr. P. Vishwanatha Shetty, Sr.Adv.  
Mr.Sharan Thakur, Adv.  
Mr. Shashi Kiran Shetty, Adv.  
Mr. Pradeep Kumar Bakshi, Adv.

Mr. Amit Kumar Chawla, Adv.  
Mr.Vikrant Yadav,Adv.  
Mr.A. Rohan Singh, Adv.  
Mr.Sanjay R. Hegde,Adv.

UPON hearing counsel the Court made the following  
ORDER

After hearing learned counsel for the parties, the Court  
reserved its judgment.

[ Meenu Sethi ]  
A.R.-cum -P.S.

[ Pushap Lata Bhardwaj ]  
Court Master

Books referred:

2008 8 SCALE 106 at 124  
1981 1 SCC 537 para 46 onwards

2008 3 SCC 279

1967 3 SCR 636 at 642 &amp; 643

Karnataka Minor Mineral Concessions Rules, 1996.